

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 333/TT/2022

- Subject** : Petition for revision of transmission tariff for 2019-24 period and approval of one-time reimbursement of unrecovered depreciation under 'Power to Relax' and 'Power to Remove Difficulty' in respect of Stage-I of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region.
- Date of Hearing** : 27.9.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Powergrid Corporation of India Limited
- Respondents** : Uttar Pradesh Power Corporation Limited and 14 Others
- Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Shri Utkarsh Singh, PGCIL
Ms. Supriya Singh, PGCIL
Shri Bipin Bihari Rath, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Sandeep Kumawat, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislav, CTUIL

The instant petition is filed for revision of the transmission tariff of 2019-24 and approval of one-time reimbursement of unrecovered depreciation under 'Power to Relax' and 'Power to Remove Difficulty' in respect of transmission asset i.e. Stage-1 of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region.

2. Learned counsel for the Petitioner made the following submissions:
- a. In case an asset is being retired/removed from service due to reasons beyond the control of the Petitioner, one-time reimbursement of unrecovered depreciation may be allowed under 'Power to Relax' and 'Power to Remove Difficulty' as the Central Electricity Regulatory Commission's Tariff Regulations allow recovery of 90% cost of the commissioned asset in the form of depreciation.



b. The Commission is already dealing with the issue of reimbursement of unrecovered depreciation under specific circumstances such as technical upgradations or modification in Petition No. 61/MP/2022. However, the Petitioner prayed to allow relief sought based on the facts of the present petition.

3. In response to a query of the Commission with regard to the re-allocation of the transmission asset, learned counsel for the Petitioner submitted that the asset is designed on the basis of line length and, therefore, cannot be utilized elsewhere.

4. After the hearing, the Commission directed the Respondents to file their reply by 18.10.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 31.10.2023. The Commission further directed the parties to adhere to the timelines for completion of the pleadings and observed that no extension of time will be entertained.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

